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श्रीर मुख्य रूप से ध्यान देना होगा। हमारी भारत सरकार ने, खासतीर पर हमारे प्रधानमंत्री जी ने नेशनल टैक्नाला-जिकल मिशन वनाकर इस ग्रोर ध्यान देने का प्रयास किया है कि बच्चों के स्वास्थ्य के बारे में, पानी के बारे में श्रीर निरक्षरदा के बारे में पूरे राष्ट्र में ग्रीभयान शुरू फिया जाय । मैं केन्द्र सरकार से यह **ग्रनुरोध करना चाहंगा कि ग्राज** भी सबसे बड़ी समस्या है, एम्नाइजेशन के सिज*ो*सले में वह हुबा**रो पारि**वारिक, हमारा जो परम्परागत समाज रहा है, जिसके ग्रदर बहुत ज्यादा निरक्षरता भी है उनने कम्युनिकैशन गैप बहुत ज्यादा है। इसलिये सचार माध्यम जो आधुनिक है उनका हमें इस्तेवाल काना चाहिये। लेकिन इसके सत्थ साथ जो हमारे एन जी. थ्रो. हें, नान गवर्तमेंट प्रार्गनाइ-जेशन, सामाजिक वे ऋ≀गे सस्थायें. बढ़ें। हमारे देश में शहरों के अन्दर वहत ज्यादा सामाजिक संस्थायें काम करती हैं, इससे इंकार नहीं किया जा सकता। लेकिन ये गहरों की सामाजिक संस्थायें जब गांवों में जाती हैं, तो गांव वासियों श्रौर विशेषतीर से स्त्रियों के साथ वे इस तरह का सम्पर्क नहीं बना पाते ताकि उनकी बातें उनके मस्ति क को छ सक, उनके हदयों को तुसकें। इस लिये एसे नान गवर्नमेंट प्रार्गनाइजेशन को तैयार करना चाहिये जित्तमें यवा शक्ति सामने अराये हमे इसके लिये यदा शक्ति का प्रयोग करना चाहिये। युवक मंगलदल या दूसरे ममाज सेवी संगठन युवकों के हें या महिला संगठन हें वे गांव स्तर पर महिलाओं से किस प्रकार से संपर्क इस एम्नाइजेशन के बारे में करें, किस प्रकार से उनके बीच जन-जागरण करें इस पर इस संग्रंटनों को विचार करना चाहिये ताकि हमारे देश के ग्रंदर कोई बच्चा मिजिल्स सेया किपल होकर, या किसी और तरह की बीमारी जो बच्चों को होती है, उससे न मर पाये र्श्वार इमारा जो संकल्प है कि सन्दो हजार स्नाने तक हमारा एक स्वस्थ समाज बने, उसमें यह वड़ा योगदान होगा। मैं भारत सरकार से अनुरोध करूंगा और विशेषतौर से स्वास्थ्य मंत्री जी से कि...

उपसभापति : स्वास्थ्य मंत्री जी बैठे

श्री संयद सिब्ते रजी: भारत सरकार राज्य रकारों को एक परिपत्न भेजे इस श्रोर ध्सन दिलाते हुए कि यूनिसेक की जो रिया ऋ। रही है। उसमें जिन जिन बातों की स्रोर इंगित किया गया है, उनकी स्रोर उनका ध्यान दिलाया जाये। में समझता हूं कि यह बहुत अहम मसला है। महोदयर, आपने मुझे जो समय दिथा, उसके लिय धन्यवाद।

श्रीराम चन्द्र विकला (उत्तर प्रदेश): महोदया, मै इनका समर्थन करता हं।

Need to supply adequate quantities of foodgrains and Palm Oil to Kerala STATE MATE 1525 ላ ብርብ

SHRI P. K. KUNJACHEN (Kerala); Madam, Deputy Chairman. I wish to bring to the notice this House and the Minister cerned a very serious matter which is affecting the people of Kerala. Madam when statutory rationing was introduced in Kerala, the derstanding with the Central vernment was that they will supply rice or other materials which are needed by Kerala every month, and every month 1.45 lakh tonnes of rice was being supplied to Kerala. Kerala is a deficit State.

We produce rice which can meet our requirement of three months only. We produce only about 11 to 12 lakh tonnes. Kerala also produces rubber cardamom and pepper and other things. Every year, the Central Government earns thousands of crores of rupees in foreign exchange on export of these things but does not supply enough food material for the people of Kerala. Last time when there was drought in Kerala, the food material to be supplied to Kerala was reduced from 145 thousand tonnes to 120 thousand tonnes per month. Supply of rice to Kerala has also been reduced, and the result is that we

[Shri P. K. Kunjachen]

are in a very difficult situation for supplying rice through the ration shops to the people of Kerala.

Another thing is, we were being given about 5000 tonnes of plam oil per month. But that has also been reduced to 2000 tonnes per month. I do not see any reason as to why this has been reduced. Now, Christmas is coming and as you konw, in Kerala, Christmas is observed as a great festival. If fuil quota of rice and palm oil is not restored for Kerala, people there will be put to a great difficulty. It seems, supply of rice and other things is being used as a political weapon against the people of Kerala. This time prices are on the increase, and the Congressmen in Kerala are agitating against this price rise, and this price 'rise is due to non-supply of full quota to Kerala from the Cen-There is going to be an agitation on 23rd of this month against this attitude of the Central Government and we demand that full supply of paddy at the rate of 145 thousand tonnes per month should be restored and also palm oil at the rate of 6000 tonnes per month be supplied to Kerala, I request the Central Government and this House to see that regular supply is made to Kerala.

SHRI M. A. BABY (Kerala): This is a step-motherly treatment against Kerala on the part of the centre....

SHRI N. E. BALARAM (Kerala): Madam,...

THE DEPUTY CHAIRMAN: No, it is not fair. We have 20 special mentions. You can only say you associate yourself.

SHRI N. E. BALARAM: At least on the question of palm oil, the supply has been reduced and for the last two months, they are getting only 2000 tonnes.

SHRI ARANGIL SREEDHARAN (Kerala): Madam, I have given

notice for a special mention on the subject.

THE DEPUTY CHAIRMAN: You associate yourself.

SHRI ARANGIL SREEDHARAN: I pointed out on the floor of the Housse that because in Kerala, there is a non-Congress-I Government, this step is politically motivated. Let me make it clear that the people of Kerala will not take it lying down. We will fight for our demands.

SHRI A. K. ANTONY (Kerala): Prices of essential commodities in Kerala are rising everyday and as a result of that, the people are getting more and more into a difficult situation. Unfortunately, the State Government in Kerala is not doing anything on their own to improve the situation....(Interruptions)

SHRI ARANGIL SREEDHARAN: Because we produce cash crops and give you money!

THE DEPUTY CHAIRMAN. I think this argument is not proper because as I noticed, Mr. Antony was very quiet when you were making your point. Now you listen to his point also. It is not a debate...(Interruptions). Dr. Vijaya Mohan Reddy don't interfere into this matter. It is a Kerala matter. One Member from Kerala is speaking. It is a matter of rice and palm oil.

SHRI A. K. ANTONY: The State Government has not succeeded in getting one lakh tonnes of rice from Andhra even though Andhra Pradesh was generous in giving rice to Tamil Nadu. We request the Central Government to come to our rescue. I request the Central Government to increase the quota of rice to Kerala. Madam, Christmas is a very auspicious time for the Keralites. Because of the reduction in the palm oil quota, we are finding it difficult. I, therefore, request the Central Government to increase the palm oil

quota to Kerala. I also request them to increase the rice quota. (Interruptions) in the first the properties of the prop

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): We are supporting you.

(Interruptions)

THE DEPUTY CHAIRMAN: I think, this mistrust should go.

SHRI ARANGIL SREEDHARAN: Mr. Antony has also supported our Special Mention. Will we get the required quantity of rice?

(Interruptions)

SHRI A. K. ANTONY: You should ask the Andhra Pradesh Government also.

(Interruptions)

SHRI PARVATHANENI UPENDRA: You send it to the Tamil Nadu because elections are coming.

SHRI M. A. BABY: I will request the hon. Minister concerned to give an assurance on the floor of the House, as even Mr. Antony has supported this (Interrupions)

SHRI PAWAN KUMAR BANSAL (Punjab): We know what you are doing there.

THE DEPUTY CHAIRMAN: I do not think the hon. Minister concerned is here.

SHRI M. A. BABY: The Minister of Parliamentary Affairs can assure us.

THE DEPUTY CHAIRMAN: He is also from Kerala, Don't worry.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): I will convey this (Interruptions)

THE DEPUTY CHAIRMAN: He is also from Kerala. His sentiments are with you.

Demand for abolition of leaschold system in Chandigarh

SHRI PAWAN KUMAR BANSAL (Punjab): Madam Deputy Chairman, I rise to draw the attention of this auguest House and the Government to the long standing demand of people of Chandigarh to abolish the leasehold system there. Madam, the introduction of the leasehold system in Chandigarh a couple of years back has not served any purpose that could be recounted with any satisfaction. On the contrary if the system is abolished, it will serve many purposes. It will save the people from many hastles and it will give them the satisfaction of putting their lifelong earnings to some profitable use and would encourage investment in housing. Also, Government would stand to gain. The amount received on commutation of ground rent would be available for improving the vironment of the city for providing better civil amenities and would actually help us attain the ideal of Pandit Jawaharlal Nehru who while referring to Chandigarh, said that the city symbolised our faith in the future of the country. Madam, of late, we learn that a decision has been taken to abolish the leasehold system in a limited manner in Delhi. Therefore, there is no reason why the benefit of this scheme should not be extended to Chandigarh also.

With these words, I urge upon the Government to expedite the matter and assure the people of Chandigarh that the system would be abolished immediately. Thank you.

Non-payment of wages to workers of Samai Madhopur Cement Factory

डा० श्रवरार श्रहमद खान (राज-स्थान): उपसभापित महोदया, मैं इस विशेष उल्लेख के माध्यम से सर्वाई माझोपुर में जो कभी एशिया की सबसे